

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. I

Customs Appeal No. 41984 of 2015

[C/Cross/40047/2016(by respondent)]

(Arising out of Order-in-Appeal C.Cus.II.No.562/2015 dated 26.6.2015 passed by Commissioner of Customs (Appeals-II), 60, Rajaji Salai, Custom House, Chennai 600 001)

The Commissioner of Customs **:Appellant**
Commissionerate-II
Custom House, 60, Rajaji Salai,
Chennai 600 001.

VERSUS

M/s.Maruti Impex Trading Co. **: Respondent**
No.1-1-1/18, Shop No.4, Libra Apartments,
Golconda X Roads,
Musheerabad,
Hyderabad 500 048.

APPEARANCE:

For the Appellant : Mr. Anoop Singh, Authorised Representative
For the Respondent : None

CORAM:

HON'BLE MR. P. DINESHA, MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No.41249/2024

DATE OF HEARING/ DECISION: 30.09.2024

Order :- Per Bench

The amount involved in dispute in the above appeal filed by the Revenue is less than the monetary limit fixed in terms of instructions issued in F.No. 390/Misc./163/2010-JC by CBIC dated 17.08.2011 as amended from time to time.

In view of the above, the appeal of the Department is not maintainable and as such, the appeal is dismissed on monetary grounds. Cross objection filed by respondent stands disposed of.

(Order dictated and pronounced in open court)

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

(P. DINESHA)
MEMBER (JUDICIAL)